

MC[WP(C)]. No. 24 of 2014

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the
appellant/applicant.

List in the next week.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

MC[WP(C)] No. 136 of 2014
In WP(C). No. 167 of 2014

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

In view of the order of the date passed in WP(C) No. 167 of 2014, this Misc. Case. No. 136 of 2014 stands disposed of.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

PIL. No. 5 of 2012

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. SG Momin, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents No. 3,
4 and 5.

Ms. PS Nongbri, Advocate, present for the respondent
No. 6.

Mr. PN Nongbri, Advocate, present for the respondent
No. 7.

Affidavit-in-opposition has been filed on behalf of
respondents No. 3, 4 and 5. Same be taken on record.

Learned counsel for the petitioner prays for and is
allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks. Meanwhile, respondent No. 6
and respondent No. 7 are also allowed to file their counter
affidavits.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. 8 of 2011

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the appellants.

List after 4(four) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 126 of 2013

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mr. HL Shangreiso, learned counsel for the petitioner.

List along with WP(C) No. 16 of 2013 after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 167 of 2014

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mrs. T.Yangi, Advocate, present for the writ petitioner.

Heard.

By means of this writ petition, the petitioner has challenged the interim order dated 22-1-2014, (which was made absolute vide order dated 17-2-2014) passed by the Central Administrative Tribunal (for short CAT), Guwahati Bench in Original Application No. 040/00026/2014.

Perusal of the impugned order shows that the present writ petitioner i.e. Union of India did not file any stay vacation application till 17-2-2014 nor any written statement was filed before the CAT, till that date, as such the order was made absolute.

Learned counsel for the present petitioner states that now the written statement has been filed before the CAT.

In the above circumstances, the petitioner is allowed to withdraw this writ petition with liberty to seek modification/vacation of the interim order passed by the Tribunal, before said forum.

Accordingly, this writ petition stands disposed of with liberty as above.

(Hon'ble Mr Justice TNK Singh)
JUDGE

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

WP(C). No. 201 of 2013

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. KP Bhattacharjee, GA, present for the respondents No. 2
to 4.

Mr. PN Nongbri, Advocate, present for the respondent No.5.

Mr. S.Dey, Advocate, present for the respondent No.6.

Learned counsel for the respondents No. 2 to 4 and
respondent No.5 pray for and are allowed further 3(three) weeks'
time to file the counter affidavits.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 203 of 2013

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the petitioners.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 245 of 2013

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr.PN Nongbri, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 356 of 2012

28-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Ms. R. Dutta, learned counsel for
the petitioners.

List after 2(two) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah